

COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table—

- (1) A Copy of Notification No. S.O. 310(E) (Hindi and English versions) published in Gazette of India dated the 31st May, 1973 containing Order No. 2 of the Delimitation Commission in respect of the delimitation of assembly constituencies in the State of Nagaland, under sub-section (3) of section 10 of the Delimitation Act, 1972. [*Placed in Library. See No. LT-5331/73*]
- (2) A copy of the Uttar Pradesh State Legislature (Prevention of Disqualification) (Amendment) Ordinance, 1973 (No. 4 of 1973) (Hindi and English versions) promulgated by the Governor of Uttar Pradesh on the 12th June, 1973, under provisions of article 213(2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 13th June, 1973, issued by the President in relation to the State of Uttar Pradesh, together with an explanatory memorandum. [*Placed in Library. See No. LT-5332/73.*]

REPORTS OF PERMANENT INDUS COMMISSION AND ANDHRA PRADESH STATE ELECTRICITY BOARD AND FINANCIAL STATEMENT OF THE BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): On behalf of Shri K. L. RAO, I beg to lay on the Table—

- (1) A copy (Hindi and English versions) of the Annual Report of the Permanent Indus Commission for the year ended the 31st March, 1973. [*Placed in Library. See No. LT-5333/73.*]

(2) (i) A copy of the Annual Administration Report of the Andhra Pradesh State Electricity Board for the year 1971-72 under sub-section (1) of section 75 of the Electricity (Supply) Act, 1948, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh.

(ii) A statement (Hindi and English versions) explaining the reasons for laying the above Report before Lok Sabha and for not laying the Hindi version thereof. [*Placed in Library. See No. LT-5334/73*]

(3) (i) A copy of the Annual Financial Statement for the year 1973-74 and Supplementary Financial Statement for the year 1972-73 of the Andhra Pradesh State Electricity Board, under sub-sections (3) and (5) of section 61 of the Electricity (Supply) Act, 1948, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh.

(ii) A statement (Hindi and English versions) explaining the reasons for laying the above document before Lok Sabha and for not laying the Hindi version thereof. [*Placed in Library. See No. LT-5335/73.*]

INTER-ZONAL WHEAT AND WHEAT PRODUCTS (MOVEMENT CONTROL) 2ND AUDIT ORDER

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE): I beg to lay on the Table a copy of the Inter-Zonal Wheat and Wheat

[Shri Annasaheb P. Shinde]

Products (Movement Control) Second Amendment Order, 1973 (Hindi and English versions) published in Notification No. G.S.R. 353(E) in Gazette of India dated the 19th July, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5336/73.]

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): I beg to lay on the Table a copy of Notification No. SO 408(E) (Hindi and English versions) published in Gazette of India dated the 25th July, 1973 making certain amendment to the Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library See No LT-5337/73.]

12.56-1/2 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the State Bank Laws (Amendment) Bill, 1973, which has been passed by the Rajya Sabha at its sitting held on the 30th July, 1973."

12.57 hrs.

STATE BANK LAWS (AMENDMENT)
BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the State Bank Laws (Amendment) Bill, 1973, as passed by Rajya Sabha.

SHRI JYOTIRMOY BOSU (Diamond Harhour): Sir, I have given an adjournment motion....

MR. SPEAKER: I did not allow it. I am not permitting....

(Interruptions)

MR. SPEAKER: There has already been a discussion in the House. I am not allowing him. Unless I call a Member, he cannot speak. Nothing will go on record. Shri R. K. Sinha.

(Interruptions)

MR. SPEAKER: A member is supposed to speak only when called by the Speaker. If he speaks when not called by the Speaker, it is not recorded. I have called only Shri R. K. Sinha.

(Interruptions)

13.00 hrs.

RE. FLOODS IN FAIZABAD AND
SOME OTHER DISTRICTS OF
UTTAR PRADESH

SHRI R K SINHA (Faizabad): In UP the river Sarada has crossed the danger level in the districts of Lakhimpur Kheri, Farukkabad and Faizabad. The reports, as they have appeared in the Statesman of today, mention about 21 deaths. Among the reported deaths, two are from Budayun, two from Farukhabad and four from Faizabad. These deaths constitute a serious matter and I would request you to allow a two-hour discussion under rule 193.

The highest bridge in Faizabad district at Barun, is submerged under water. On the 30th July, 160 millimetres of rainfall was recorded from the district of Faizabad and about a dozen deaths are suspected. I would like to say that, in the last week of July, the quantum of rainfall in the district of Faizabad was six times the average in the same period in the last 20 years. Roads are breached. There